

ITEM NO.5

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 880/2020

DR. JOE JOSEPH & ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

IA No. 34931/2021 - APPLICATION FOR PERMISSION  
IA No. 115585/2020 - APPLICATION FOR PERMISSION  
IA No. 79129/2020 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

SLP(C) No. 3924/2021 (XI-A)

(FOR ADMISSION and I.R. and IA No.32597/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No. 771/2021 (PIL-W)

(FOR ADMISSION .)

W.P.(C) No. 1225/2021 (PIL-W)

(FOR ADMISSION and IA No.144692/2021-EXEMPTION FROM FILING O.T. and  
IA No.144691/2021-APPROPRIATE ORDERS/DIRECTIONS.)

Date : 15-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. V.K.Biju, AOR

Ms. Ria Sachthey, Adv.

Mr. Chetanya Singh, Adv.

Mr. Amlendu Kumar Akhilesh Kumar Jha, Adv.

Mr. Abhay Pratap Singh, Adv.

Mr. Shaji George, Adv.

Ms. Vijay Laxmi, Adv.

Dr. S. Gopakumaran Nair, Senior Advocate

Mr. T.G.Narayanan Nair, AOR

Mr. Sooraj . T. Elanjickal Advocate

Ms. Priya Balakrishnan Advocate

Mr. Aswin Kumar M.J. Advocate,

Mr. Manish Nair, Adv.

Mr. Saket Gautam, Adv.

Mr. Wills Mathews Adv.

Mr.D K Tiwari, Adv.

Mr. Rakesh Garg, Adv.

Mr. Ashish Gopal Garg, Adv.

Mr. Anil Kr. Shukla, Adv.

Mr. Mathen joseph, Adv.

Ms Shweta Garg AOR

For Respondent(s)

Mr. Jaideep Gupta, Sr. Adv.

Mr. G. Prakash, AOR

Mrs. Priyanka Prakash, Adv.

Mrs. Beena Prakash, Adv.

Mr. Anoop R., Adv.

Mr. Tushar Mehta, Ld S.G.

Ms. Aishwarya Bhati, ASG

Mr. Sanjay Jain, Adv

Mr. Rajat Nair, Adv

Ms. Shradha Deshmukh, Adv

Ms. Vanshaja Shukla, Adv.

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Mr. Shekhar Naphade, Sr. Adv.

Mr. V. Krishnamurthy, Sr. Adv.

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Mr. G. Umapahy, Sr. Adv.

Mr. D.Kumanan, AOR

Mr. N. Subramaniyan, Adv.

Mr. Pranav Sachdeva, AOR

Mr. Jatin Bhardwaj, Adv.

Mr. Satish Murthi, Adv.

Ms. Uma Devi. M, AOR

Mr. Narender Kumar Verma, AOR

Mr. Saurabh Chaudhary, Adv.

Ms. Ame Mathew, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No. 161599 of 2021

Heard learned counsel for the applicant as well as  
respondents.

Instead of examining the grievances as made in this application, which involve debatable factual issues and contentious position taken by the parties, we deem it appropriate that the parties must first approach the Supervisory Committee before taking any steps to release or for management of water level of the Mullapperiyar Dam. The decision of the Committee would certainly assuage the apprehensions of both sides.

If such request is made, the Committee may consider the request expeditiously in right earnest, depending upon the urgency involved. We say no more.

Both sides must abide by this discipline without exception and no fresh application be moved before this Court for such grievances, which can be sorted out by consensual approach of stake holders with the intervention of the Supervisory Committee.

The application is disposed of accordingly.

List these matters on 11.01.2022 after the part heard matters.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)